.Laid on the 1808 Table

the hon. Member thinks he can call it a corridor, it is not a tunnel. Certainly, it is overground. I do not know how it can be called a corridor, except that it is used as such. It is used regularly. It is a very unusual occurrence that has taken place. Therefore, this has been referred to.

Mr. Speaker: Papers to be laid on the Table.

Shri Hem Barua: What about my question?

Mr. Speaker: I have allowed him that question.

Shri Hem Barua: He has not replied to that.

Mr. Speaker: He has.

12.17 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COAL MINES (Conservation and Safety) Act

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952: -

- (i) G.S.R. No. 492 dated the 21st April, 1962.
- (ii) G.S.R. No. 493 dated the 21st April, 1962.

[Placed inLibrary. SeeNo. LT-50/621.

ANNUAL REPORTS OF INDIAN COUNCIL FOR CULTURAL RELATIONS

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy each of the Annual Reports of the Indian Council for Cultural Relations for the years 1959-60, 1960-61 and 1961-62. [Placed in Library. See No. LT-51/621.

RULES UNDER DELHI MUNICIPAL CORPORATION ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Rules under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957:-

- (i) Notification No. F. 34|7|62-Delhi-II published in Delhi Gazette dated the 3rd April, 1962 containing the Delhi Terminal Tax (Amendment) Rules, in Library. See No. Placed LT-52/62].
- (ii) Notification No. 19|108|61-Delhi-II published in Delhi Gazette dated the 5th April, 1962 containing the Delhi Municipal Corporation (Election of Coun-sillor Amendment Rules, 1962.) [Placed in Library. See No. LT-53/62].

RULES UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT AND NOTIFICATIONS UNDER SEA CUSTOMS Аст

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table: --

- (i) a copy of the Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1962 published in Notification No. G.S.R. 436 dated the 7th April, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944 [Placed in Library. See No. LT-54/62].
- (ii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act. 1878:-
 - (a) G.S.R. No. 438 dated the 7th April, 1962.